

am telling about Bokaro Steel Plant. This incident had taken place in July. A bearing in the Plant had been installed by Russians there and they had assured that it would function smoothly upto 100 years. This bearing kept on functioning well till 20-25 years but later on, the engineers felt that all these bearings should be replaced.

[English]

MR. SPEAKER : How do you expect a Minister to answer this specific thing? It is a policy matter.

[Translation]

PROF. RITA VERMA : It is very important. Later on, that bearing was removed but your scientist could not replace it with another bearing.

[English]

MR. SPEAKER : You cannot expect a Minister to know about the bearings.

[Translation]

PROF. RITA VERMA : Please listen to my questions. You might have heard about a poem:

[English]

"For want of a shoe, a horse was lost;
For want of a horse, a chariot was lost, and
For want of a chariot, a battle was lost".

[Translation]

In the absence of a bearing, production remain suspended for three months which has resulted in loss of million of rupees. Whether the hon'ble Minister will conduct an inquiry into the expenditure incurred on R and D work and the achievements made in this regard? A bearing was removed unnecessarily and its replacement could not be made available. Whether he would also conduct an inquiry in this regard?

[English]

SHRI BIRENDRA PRASAD BAISHYA : I need a separate notice of this...*(Interruptions)*

MR. SPEAKER : I fully agree with the hon. Minister. You cannot expect the hon. Minister to answer this.

Tele-Serials

*403. SHRI MURALIDHAR JENA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the criteria fixed for screening and completion of the commissioned serials on Doordarshan Network;

(b) the number of tele-serials sanctioned on commission basis on Doordarshan during each of the last three years;

(c) the amount sanctioned by the Government for these serials.

(d) the number of serials completed and pending with Doordarshan during the above period, and

(e) the reasons for delay in clearing the remaining serials?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (e). A statement is laid on the Table of the House.

STATEMENT

(a) Producer of the commissioned serial is required to complete the serial as per written agreement entered into by him with Doordarshan. The serial is telecast only after it is found complete and telecast worthy by the Preview Committee. The scheduling of the serial for telecast is done as per the programme requirements of Doordarshan and availability of time slot.

(b) The details are as under :

1993-94	158
1994-95	491
1995-96	281

(c) Rs. 133 crores, Sir.

(d) 702 serials have been completed. 228 serials are yet to be completed and these are at various stages of production.

(e) Due to certain exigencies such as non-availability of technical crew and professionals, problems in location-shooting, changes in cast etc. the serials are not completed by the producers as per schedule. Budgetary constraints have also contributed to delay.

SHRI MURALIDHAR JENA (Bhadrak) : What is the present policy of the Government for making tele serials? How many individuals and companies had defaulted to produce tele serials?

SHRI C.M. IBRAHIM : There is a policy regarding making the tele serial...*(Interruptions)*

SHRI MURALIDHAR JENA : I am asking about the policy.

SHRI P.R. DASMUNSI : The hon. Minister should explain it...*(Interruptions)*

SHRI C.M. IBRAHIM : There is a detailed policy and there are three different programmes. One is commissioned Programmes. The second are Sponsored Programmes. For this, there are guidelines for consideration of the proposals. The guidelines are laid down in great detail. But the Information and Broadcasting Ministry has nothing to do as far as this Ministry and these programmes are concerned because in day to day matters, we will never interface. For

evaluation, there are two Committees. One is Casting Committee and the other is Evaluation Committee. The Evaluation Committee consists of the Deputy Director General (Programme), Controller of Programmes, Deputy Controller of Programmes and Assistant Controller of Programmes. For Casting, one historian will be called. For Casting, there are Chairman (DG), Vice-Chairman (ADG), Member (DDG) of the Programme concerned and Member (DDG) of the Commissioning Programme. Thus seven Members are there. They will be deciding the casting and approval of the programmes.

KUMARI FRIDA TOPNO : I would like to know whether the Government have any proposal to commission telefilms on Doordarshan, on the lives and activities of freedom fighters on the completion of 50 years of our independence and, if so, what steps are being taken for commissioning the 13 Episode telefilm on Birsa Munda, the legendary tribal son of India from the Statue Committee, Rourkela, and whether the Government has accepted the proposal for commissioning the telefilm.

[Translation]

SHRI C.M. IBRAHIM : Sir, usually, the commissioned programmes are prepared on the lives of the freedom fighters under the Historical Policy. She has drawn my attention towards this point and I will certainly consider it.

KUMARI UMA BHARATI : Mr. Speaker, Sir, thank you very much. Through you, I would like to ask a small question from the hon'ble Minister. In the month of August, while replying to one of my question, in hon'ble Minister had said that he would constitute a Committee consisting of MPs of all the parties to put a check on the vulgarity obscenity and degradation of culture shown in the programmes on Doordarshan so that a criteria can be fixed in regard there to. He has said that this Committee would be constituted soon. I would like to know as to whether that Committee has been constituted and if so, what are the party-wise names of the MPs included therein.

SHRI C.M. IBRAHIM : We have not constituted that Committee so far.

KUMARI UMA BHARATI : I would like to know as to why that Committee has not been constituted? Why are you taking it so lightly...*(Interruptions)*

SHRI C.M. IBRAHIM : Please listen to me first.

KUMARI UMA BHARATI : What should we listen? The way television is ruining the society and our country...*(Interruptions)*

SHRI C.M. IBRAHIM : I am also coming to that point.

KUMARI UMA BHARATI : You can't take me in charming reply. You never give correct reply to my

questions. The Welfare Minister and you always avoid answering...*(Interruptions)*

SHRI C.M. IBRAHIM : I would like to thank the hon'ble Member.

[English]

I am grateful to her.

[Translation]

KUMARI UMA BHARATI : You are my brother.

SHRI C.M. IBRAHIM : You are my sister...*(Interruptions)*

We could not constitute this Committee as I have said about 'Prasar Bharti Bill' that we want to give autonomy twice on this subject in the Consultative Committee of the Ministry of Information and Broadcasting. After holding discussion with all the leaders of the opposition, we had put the whole matter before the Cabinet yesterday itself...*(Interruptions)* As soon as we received information from there.

[English]

Then Doordarshan and All India Radio will get the autonomy. A separate sort of a Board will be there. Then, they will decide accordingly. That is why we have not made it.

[Translation]

KUMARI UMA BHARATI : What about the constitution of the committee of MPs...*(Interruptions)*

[English]

SHRI S.K. KARVENDHAN (Palani) : Sir, most of the breweries are advertising about their production of alcohol and also their products through the private television channels and the Doordarshan. These advertisements are affecting the mind of the youth. Some of the beer blending units are using our ancient Bharathanatyam for their beer advertisements in order to promote their products and sales. I would like to know whether the Government is going to ban these things.

SHRI C.M. IBRAHIM : I will look into it.

MR. SPEAKER : Question No. 404. Shri S.B. Thorat.

[Translation]

SHRIMATI SUSHMA SWARAJ : Mr. Speaker, Sir, I would like to draw your attention towards part (b) of this question...*(Interruptions)* in which it has been asked as to how many teleserials have been sanctioned on commission basis on Doordarshan during each of the last three years. In reply, the hon'ble Minister has given a figure in which it has been mentioned that 158, 491 and 281 teleserials had been sanctioned during the year 1993-94, 1994-95 and 1995-96 respectively. Since

you have sanctioned serials on commission basis. I would like to know as to who got the commission i.e. who is the beneficiary...*(Interruptions)* Who is giving commission...*(Interruptions)* The hon'ble Minister has not given reply with regard to commission.

[English]

MR. SPEAKER : It is not allowed.

(Interruptions)

MR. SPEAKER : Smt. Sushma, we have already gone to the next question. Do not break the rule, please. That question has already been answered.

Supply of Labourers to International Market

*404. SHRI SANDIPAN THORAT : Will the Minister of LABOUR be pleased to state :

(a) whether the Israel Government have expressed interest to get labourers from India particularly for its construction industry;

(b) if so, the steps taken/proposed to be taken to send our skilled/semi-skilled workers to Israel and other countries like South Korea;

(c) the present policy of the Government in this regard and existing network for channelising the labour supply to the international market;

(d) total number of registered remitting agencies and number of persons sent abroad through them during each of the last three years and perception of such demand of trades/skills in international market; and

(e) the number of details of cases wherein the agencies have indulged in various exploitative practices alongwith the details of such agencies and the action taken thereon during the above period?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (e). A statement is laid on the Table of the House.

STATEMENT

The Israeli Government has indicated such interest in recent bilateral discussion. It is expected that movement of manpower would be channelised mostly through Private Sector on both sides. However, the two Governments may in due course devise procedures as required to facilitate this in accordance with their respective laws and regulations. The deployment of Indian workers to South Korea would depend on allotment of reasonable quota from the Korea Federation of Small Business, South Korea.

2. Recruitment and deployment of Indian workers for overseas employment is regulated under the provisions of the Emigration Act, 1983 and the rules

framed thereunder. Opportunities for supply of Indian workers for overseas employment are found out by the Recruiting Agents registered with this Ministry under the Act or by the Project Exporters for execution of the project Exporters for execution of the projects undertaken by them.

3. 2813 Recruiting Agents have been registered upto 15.12.96. During the years 1993, 1994 and 1995, 4.38 lakh, 4.25 lakh and 4.15 lakh workers respectively sought clearance from the Offices of the Protectors of Emigrants for overseas employment.

4. During the last three years, 1993-94, 1994-95 and 1995-96, 187 complaints were received against the Recruiting Agents for violation of different provisions of the Emigration Act, 1983. Complaints were enquired into with the help of Police authorities and the concerned Indian Missions abroad and action as appropriate has been taken in each case in accordance with the provisions of the Act and the rules framed thereunder. Registration Certificates of the following Recruiting Agents were suspended/cancelled during the last three years for violation of terms of Registration Certificates :

S.No Name of Recruiting Agent

1. M/s. Expo India, Mumbai.
2. M/s. R.K. Enterprises, Mumbai.
3. M/s. Allwyn Travels, Mumbai.
4. M/s. Business Aids, Mumbai.
5. M/s. Sultan Travel and Recruiting Agent, Mumbai.
6. M/s. S.K. Enterprises, Mumbai.
7. M/s. Jasper International, Mumbai.
8. M/s. Samreen Travel, Mumai.
9. M/s. Pasha Enterprises, Mumbai.
10. M/s. Al-Samit International, Mumbai.
11. M/s. Al-Karim Overseas Cons. Trading Co. Pvt. Ltd., Mumbai.
12. M/s. Reliance Staffing Services, Mumbai.
13. M/s. R.K. Enterprises, Delhi.
14. M/s. A.J. International, Delhi.
15. M/s. Pride Travels, Moga.
16. M/s. Hans Agencies, Jalandhar.
17. M/s. Al-Rahman Associates, Delhi.
18. M/s. Shambros, Delhi.
19. M/s. Allied Enterprises, Cochin.
20. M/s. Athena Travels, Cochin.
21. M/s. K.V. Exports, Kollam.
22. M/s. Palakkal Associates, Cochin.